

ITEM NO.51

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10915/2015

STATE OF U.P

Petitioner(s)

VERSUS

MAHESH CHANDRA AND ANR.

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 15/11/2016 This petition was called on for hearing today.

For Petitioner(s) Ms. Archana Singh,Adv.
Mr. Abhishth Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although by order dated 3.10.2016 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioner to comply with the terms of the order dated 23.8.2016 of this Court, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

(M V RAMESH)
Registrar

MG